

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**

**ITEM No.08
I.A.Nos.201, 389, 510, 544/2022, 45,
55, 96/2023, Contempt Petition 01/2023 in
C.P.(IB)No.84/BB/2019**

IN THE MATTER OF:

M/s. Pratap Chandra Pandhy & Ors. ... Petitioners
Vs.
M/s. Dreamz Infra India Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 27.06.2023

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant in I.A.201/2022 : Shri Harshal Joshi
For the RP/Respondents in I.A.389,
510, 544/2022, 45, 55, 96/2023 : Ms. Lakshmi Menon with
Contempt Petition 01/2023 Ms. Neha Shetty
For the Applicant in I.A.510/2022 : Shri Saravana.P
For the Applicant in I.A.389/2022 : Shri K.M.Vishakh
For the R-1 in I.A.Nos.544/2022 &
55/2023 : Shri Theerthesh B.S

ORDER

I.A.No.201/2022:

1. This Application has been filed by Shri Dinesh.Y.C (Impleading Applicant), U/s. 60(5) of IBC, 2016 against M/s. Dreamz Infra India Limited (Respondents), seeking for impleadment of the Applicant as Respondent in the main C.P.
2. Heard Ld. Counsel for the Applicant and Ld. Counsel for the Respondent- RP.
3. The Ld. Counsel for the RP submits that there is no objection on behalf of the RP.

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4. In the circumstances and for the reasons mentioned in the Application, the instant **I.A.No.201/2022 is disposed of accordingly.**

I.A.No.389/2022:

1. Heard Ld. Counsel for the Applicant and Ld. Counsel for the Respondent.
2. It is noticed that objections has been received by the Applicant but not yet filed in the Registry. Therefore, Ld. Counsel for the Respondent is directed to file physical copy of the objection in the Registry.
3. A period of one week time is granted to the Applicant to file rejoinder, if any, after serving the copy on the other side.
4. List the case on **07.08.2023.**

I.A.No.510/2022:

1. Heard Ld. Counsel for the RP. None appeared for the Applicant.
2. Pursuant to the order dated 25.04.2023, no rejoinder has been filed by the Applicant and there is no representation on behalf of them. Accordingly, their right to file the same is forfeited today.
3. List the case on **07.08.2023.**

I.A.No.544/2022:

1. Heard Ld. Counsel for the Applicant and Ld. Counsel for the Respondent.
2. Both the parties are directed to file brief written submissions along with relevant judgements in not more than three pages in total, with the list of dates and events and page numbers of relevant documents relied upon by them. This shall be done within two weeks', after duly serving the copy on the other side.
3. List the case on **07.08.2023.**

I.A.No.45/2023:

1. Heard Ld. Counsel for the Applicant and Ld. Counsel for the Respondent.

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2. It is noticed that objections has been received by the Applicant but not yet filed in the Registry. Therefore, Ld. Counsel for the Respondent is directed to file physical copy of the objection in the Registry.
3. A period of one week time is granted to the Applicant to file rejoinder, if any, after serving the copy on the other side.
4. The Ld. Counsel for the Applicant requests time to file written submissions. Therefore, two weeks' time is granted to the Applicant to file written submissions along with relevant judgements in not more than three pages in total, with the list of dates and events and page numbers of relevant documents relied upon by them. This shall be done within two weeks', after duly serving the copy on the other side.
5. List the case on **07.08.2023**.

I.A.No.55/2023:

1. Heard Ld. Counsel for the Applicant and Ld. Counsel for the Respondent.
2. Ld. Counsel for the RP submits that they are going to file physical copy of the memo by adopting the objections filed in I.A.544/2022.
3. The Ld. Counsel for the Applicant and Ld. Counsel for the Respondent No.1 requests time to file written submissions. Therefore, two weeks' time is granted to both the parties to file written submissions along with relevant judgements in not more than three pages in total, with the list of dates and events and page numbers of relevant documents relied upon by them. This shall be done within two weeks', after duly serving the copy on the other side.
4. List the case on **07.08.2023**.

I.A.No.96/2023:

1. Heard Ld. Counsel for the Applicant and Ld. Counsel for the Respondent.
2. The Ld. Counsel for the ROC requests time to file vakalath as well as reply. A period of two weeks' time is granted to the Respondent to file its objections, and one week thereafter to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.

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3. List the case on **07.08.2023**.

Contempt Petition 01/2023:

1. Heard Ld. Counsel for the Applicant and Ld. Counsel for the Respondent.
2. It is noticed that objections has been received by the Applicant but not yet filed in the Registry. Therefore, Ld. Counsel for the Respondent is directed to file physical copy of the objection in the Registry.
3. A period of one week time is granted to the Applicant to file rejoinder, if any, after serving the copy on the other side.
4. List the case on **07.08.2023**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)

Shruthi